

CENTRAL ELECTRICITY REGULATORY COMMISSION
6th, 7th & 8th Floors, Tower B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709 Fax: 011-20904365

Petition No.: 181/TT/2024

Date: 29.8.2024

To

Shri Mohd. Mohsin
Chief General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2019 for determination of Transmission Tariff from COD to 31.3.2024 for Asset-1: 2 No. 420 kV, 3-phase 63 MVAR Switchable Line Reactor one in each circuit of Silchar (POWERGRID) – Imphal (POWERGRID) 400 kV D/C line at Imphal end and Asset-2: 100 MVA, 220/132 kV ICT (3rd) along with associated bays at Salakati Sub-station under Project – " North Eastern Region Strengthening Scheme-XI".

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries within two weeks:

2019-24 period

- a) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the transmission asset.
- b) Submit both Part A (ACE for each year) & Part B (Regulation-wise ACE claim on cash basis) of Form-7 as per the Tariff Format for 2019 Tariff Regulations.
- c) Confirm whether ACE is expected beyond the cut-off date for all the assets.
- d) Detailed justification of cost over-run along with legible supporting documentary evidence along with Revised Cost Estimate (RCE) for Asset-1 and Asset-2.

- e) Confirm whether the initial spares claimed are included in the Capital Cost and ACE as claimed in the Auditor's Certificate. Further, submit the Initial Spares discharge details.
 - f) Submit the detailed information for the following:
 - i. Status of project as on 1.4.2021 in accordance with MoP letter dated 12.6.2021.
 - ii. Impact of COVID-19 on the project.
2. Confirm whether there is no further additional information required to be submitted by the Petitioner.
3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Law)